

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWrit Petition (Civil) No. 434/2023

ASSOCIATION FOR DEMOCRATIC REFORMS

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA &amp; ANR.

Respondent(s)

(FOR ADMISSION and IA No.69494/2023-CLARIFICATION/DIRECTION  
IA No. 69494/2023 - CLARIFICATION/DIRECTION)

Date : 17-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Prashant Bhushan, AOR  
Mr. Rahul Gupta, Adv.  
Ms. Alice Raj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Let an advance copy of the present writ petition be served on the nominated/standing counsel for the Election Commission of India.

Our attention is drawn to the order dated 13.12.2019 passed in W.P.(C) No. 1382/2019 titled "*Association for Democratic Reforms & Another. vs. Election Commission of India & Another.*", wherein notice was issued and the writ petition was directed to be tagged with W.P.(C) No. 1389/2019.

Re-list after three weeks.

(DEEPAK GUGLANI)  
AR-cum-PS(R.S. NARAYANAN)  
ASSISTANT REGISTRAR